

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 12**  
**(IB)-863(PB)/2020**

**IN THE MATTER OF:**

ICICI Bank Ltd	...	Applicant/Petitioner
Vs		
Essar Power M.P. Ltd	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 16.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant	:	Mr.ArunKathpali, Sr. Adv. with Mr.Garima Baja, Adv.
For Respondent	:	Mr.Raghav Sharma, Ms.ShakshiGoyalAdv. for R1 (MPPCB) Mr. Sandeep Singhi, Ms. Anushree Kapadia,Ms. Ruchi Krishna Chauhan, Advs. for R2 in IA-83/2022

**ORDER**

**IA-83/2022**

The present application is part heard before the Regular (Principal) Bench as the Hon'ble Member (Technical) is on leave till 31.05.2023.

Hence, list the matter again **on 18.07.2023** before the Regular (Principal) Bench.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**